



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
Contd-II

No.CPC 350/00168/2015
(O.A.305/2013)

Date of order : 13.06.2016

Present : Hon'ble Mrs. Bidisha Banerjee, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

SMT. ARCHANA HALDER

VS.

UNION OF INDIA & OTHERS
[A. BHATTACHARYA & ANR.(BSNL)]

For the applicant : None

For the respondents : Ms. M. Bhattacharyya, counsel

ORDER

Per Mrs. B. Banerjee, J.M.

None appears for the applicant. Heard Ms. M. Bhattacharyya, Id. Counsel appearing on behalf of the alleged contemnors.

2. It appears that in order to implement the direction of the Tribunal passed in the O.A. the respondent authorities approached the employee who denied to sign the nomination forms. The employee vide letter dated 25.06.2015 intimated the Chief General Manager, Calcutta Telephones, as follows:-

"In reference to your letter dated 8-04-2015 vide memo No.S/Pen(A)/621/2013/South I may let you know that I do not have any intention to enter any one's name in the as nominee in the Service Book and relevant pension papers.

The Department may initiate necessary action to comply the Hon'ble Tribunal's order as no direction was passed upon me to comply the same."

3. In view of the above, we do not find any deliberate or wilful violation of the order of the Tribunal, on the part of the respondents. Accordingly the contempt proceeding is dropped. Notices, if any issued, stand discharged.

(JAYA DAS GUPTA)
Administrative Member

sb

(B. BANERJEE)
Judicial Member